

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,  
Sessions Judge,  
Mahila Court, Perambalur.**

**Thursday this the 1<sup>st</sup> day of April, 2021**

**E. Bail No.75/2021**

Kanthasamy (Age 70/2021),  
S/o. Kathirvel,  
Puthuviralipatti, Alathur Taluk,  
Perambalur District.

... Petitioner/Accused.

-VS-

Inspector of Police,  
Padalur Police Station,  
Perambalur.  
Crime No.37/2021.

... Respondent/Complainant.

Offences U/Ss.  
7 and 8 of POCSO Act 2012.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. E. ValluvanNambi Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

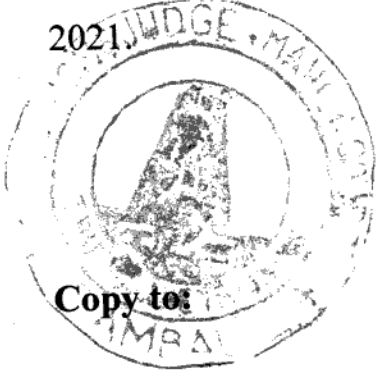
**ORDER**


1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.37/2021 on the file of Padalur Police Station for the alleged offences U/Ss. 7 and 8 of POCSO Act 2012.

2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 7 & 8 of POCSO Act 2012. Hence a case has been registered against the petitioner.
3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. The petitioner/ Accused is an innocent person. Therefore Petitioner Counsel prays to grant bail to the petitioner.
4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence 7 & 8 of POCSO Act 2012 and the accused was arrested and remanded on 06.01.2021. Further it is submitted that strongly objected to the granting bail to this accused. As investigation is pending and accused detained under Goondas Act and the petitioner is lodged in the Trichy Central Jail. The accused will tamper with witnesses and he does not appear in court. It would not be proper to release the accused on bail. Hence at this stage this bail petition is dismissed.
5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.
6. Records on hand are perused. The Special Public Prosecutor strongly objected to release the accused on bail and also stated that the investigation is pending and accused detained under Goondas Act and he will tamper any witnesses.
7. Taking into consideration of the facts and circumstances of the case and the strong objection raised by the prosecution and investigation is pending, this court is not inclined to grant bail to this petitioner.

Therefore this bail petition is dismissed.

Pronounced by me through E bail, this the 1<sup>st</sup> day of April



  
11/4/2021  
Sessions Judge,  
Mahila Court, Perambalur.

- Copy to:
1. The Special Public Prosecutor, Perambalur.
  2. The Inspector of Police, Padalur Police Station, Perambalur.
  3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,**  
**PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,**  
**Sessions Judge,**  
**Mahila Court, Perambalur.**

**Thursday this the 1<sup>st</sup> day of April, 2021**

**E. Bail No.217/2021**

1. Duraisamy (A2), Aged 50/2021,  
S/o. Muthusamy,
2. Boopathi (A3), Aged 45/2021,  
W/o. Duraisamy,
3. Kathirvel (A4), Aged 56/2021,  
S/o. Muthusamy,
4. Malarvizhi (A5), Aged 43/2021,  
W/o.Kathirvel,

All are residing at  
Velur Village,  
Perambalur TK & District.

... Petitioners/Accused.

-vs-

Inspector of Police,  
All Woman Police Station,  
Perambalur.  
Crime No.22/2020.

Offences U/Ss.  
9, 10 Child Marriage Act 2006 and  
5(l), 5(j) (ii) r/w 6 of POCSO Act 2012.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form  
of anticipatory e-bail by Thiru. E. ValluvanNambi Advocate for the

petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed U/s 438 of Cr.P.C.. before this Court to grant anticipatory bail to the petitioners / accused herein concerned in Crime No.22/2020 on the file of All Woman Police Station for the alleged offences U/Ss. 9, 10 Child Marriage Act 2006 and 5(l), 5(j) (ii) r/w 6 of POCSO Act 2012.

2. The case of the prosecution is that this petitioners are involved in an offences U/Ss. 9, 10 Child Marriage Act 2006 and 5(l), 5(j) (ii) r/w 6 of POCSO Act 2012. Hence a case has been registered against the petitioners.

3. The learned Counsel appearing for the petitioners/accused submitted that the petitioners did not commit any offence as alleged by the prosecution and they are falsely implicated in this case due to enmity. The petitioners/ Accused have competent surety for their due appearance before Court Law and they will not evade course of justice. They are permanent resident of Velur Village, Perambalur Taluk and District. The 1<sup>st</sup> Anticipatory Bail Application in E.Bail No.33/2021 was dismissed on 10.02.2021 & 2<sup>nd</sup> Anticipatory Bail Application in E.Bail No.136/2021 was dismissed on 22.02.2021 and 3<sup>rd</sup> Anticipatory Bail Application in E.Bail No.165/2021 was dismissed on 10.03.2021 by this Hon'ble Court. Therefore Petitioner Counsel prays to grant anticipatory Bail to the petitioners.

4. The learned Special Public Prosecutor has stated in reply that the accused were involved in an offence U/Ss. 9, 10 Child Marriage Act 2006 and 5(l), 5(j) (ii) r/w 6 of POCSO Act 2012 the date of FIR on 10.12.2020. Further it is submitted that strongly objected to the granting anticipatory bail to this accused. Investigation has been completed. A2 Duraisamy, A3 Boopathi, A4 Kathirvel, A5 Malarvizhi and A6 Parameshwari were not arrested in this case. Therefore, anticipatory bail cannot be granted to this petitioners at this stage and prays for dismissal of this petition.

5. Submissions of the petitioners' counsel heard and objections of the Special Public Prosecutor also heard.

6. Records on hand are perused.

The petitioners/accused were involved in an offence U/Ss. 9, 10 Child Marriage Act 2006 and 5(l), 5(j) (ii) r/w 6 of POCSO Act 2012 the date of FIR on 10.12.2020. Special Public Prosecutor strongly objected to release the accused on bail. The investigation has been completed.

7. This court taking into consideration of the foregoing submissions made by the learned Counsel for the petitioners and the learned Public Prosecutor, this Court is granting anticipatory bail to the petitioners herein but with some stringent conditions.

Accordingly, (a) the petitioners shall in the event of their arrest or surrender before this court be released on bail on their executing each a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of this Court;

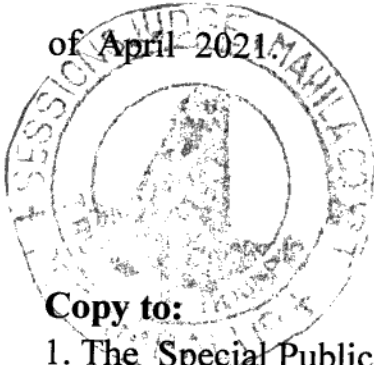
(b) that the petitioners shall appear and sign before this Court daily twice viz 10.00 a.m and 5.00 pm until further orders;


(c) that the petitioners shall co-operate with the Police for investigation;

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any Police Officer;

(e) that the petitioners/accused shall surrender before ~~the~~ this court on or before 15.04.2021 or else the anticipatory bail granted to him shall stand automatically cancel.

Pronounced by me through **anticipatory** E bail, this the 1<sup>st</sup> day of April 2021.



  
11/4/2021  
Sessions Judge,  
Mahila Court, Perambalur.

**Copy to:**

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, All Woman Police Station, Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,  
Sessions Judge,  
Mahila Court, Perambalur.**

**Thursday this the 1<sup>st</sup> day of April, 2021**

**E. Bail No.240/2021**

Tamilselvan (Age 21/2021),  
S/o. Velu,  
Chinnavenmani Village,  
Periyavenmani Post,  
Kunnam Taluk, Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,  
Kunnam Police Station,  
Perambalur.  
Crime No.124/2021.

... Respondent/Complainant.

Offences U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012  
and 9 Child Marriage Act 2006.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. E. ValluvanNambi Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.124/2021 on the file of Kunnam Police Station for the alleged offences U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012 and 9 Child Marriage Act 2006.

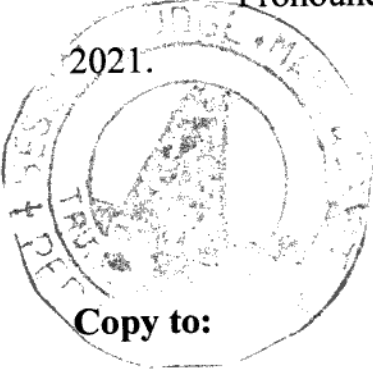



2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012 and 9 Child Marriage Act 2006. Hence a case has been registered against the petitioner.
3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. Therefore Petitioner Counsel prays to grant bail to the petitioner.
4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012 and 9 Child Marriage Act 2006 and the accused was arrested and remanded on 17.03.2021. Further it is submitted that strongly objected to the granting bail to this accused. The investigation is not completed. If he released on bail and he will tamper the witnesses. Therefore, bail cannot be granted to this petitioner at this stage and prays for dismissal of this petition.
5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.
6. Records on hand are perused. The Special Public Prosecutor strongly objected to release the accused on bail and also stated that the investigation is not completed. It would not be proper to release the accused at this stage.
7. Taking into consideration of the facts and circumstances of the case and the strong objection raised by the prosecution and investigation is not completed, this court is not inclined to grant bail to this petitioner.

Therefore this bail petition is dismissed.

Pronounced by me through E bail, this the 1<sup>st</sup> day of April

2021.



  
Sessions Judge,  
Mahila Court, Perambalur.

**Copy to:**

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, Kunnam Police Station, Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,  
Sessions Judge,  
Mahila Court, Perambalur.**

**Thursday, this the 1<sup>st</sup> day of April, 2021.**

**E. Bail No.243/2021**

Aravinth (A2) (Age 25/2020),  
S/o. Raj,  
Thuraimangalam Village,  
Perambalur Taluk and District.

.. Petitioner/Accused.

-vs-

Inspector of Police,  
Kunnam Police Station,  
Perambalur.  
Crime No.302/2018.

Offences U/Ss. 302, 114, 341, 354,  
506(i) of IPC r/w 4 of TNPHW Act 2002. ... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. P. Kamaraj Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.302/2018 on the file of Kunnam Police Station for the alleged offences U/Ss. 302, 114, 341, 354, 506(i) of IPC r/w 4 of TNPHW Act 2002.

2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 302, 114, 341, 354, 506(i) of IPC r/w 4 of TNPHW Act 2002. Hence a case has been registered against the petitioner.

3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner has been charged alleged offence U/Ss. 302, 114, 341, 354, 506(i) of IPC r/w 4 of TNPHW Act 2002. This Hon'ble Court issued NBW on 14.12.2020 for his absence. Based on the NBW the respondent Police have executed the NBW on 22.12.2020. The petitioner is an innocent person, he is not committed any such offence, and he is falsely implicated in this case. The petitioner / Accused undertaking to pay the Court fee, whenever Court orders. The petitioner is ready to abide the conditions which may be imposed by this Hon'ble Court. Therefore Petitioner Counsel prays to grant bail to the petitioner.

4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. 302, 114, 341, 354, 506(i) of IPC r/w 4 of TNPHW Act 2002 and the accused was arrested on 22.12.2020 on execution of N.B.W. by the respondent police. Further it is submitted that strongly objected to grant bail to this accused. This case in S.C.No.64/2019 is pending and if he released on bail and he will abscond and prayed to dismiss this petition.

5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.

6. Records on hand are perused.

This Court issued NBW on 14.12.2020 for his absence and based on the NBW the respondent Police have executed the NBW on

22.12.2020 for an offence U/Ss. 302, 114, 341, 354, 506(i) of IPC r/w 4 of TNPHW Act 2002 . Special Public Prosecutor strongly objected to release the accused on bail and he will abscond.

7. Taking into consideration the facts and circumstances of the case and the period of incarceration by the petitioner from 22.12.2020, this court is inclined to grant bail to this petitioner subject to the following conditions:

a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- ( Rupees Ten thousand only) with two sureties each for a like sum to the satisfaction of this Court.

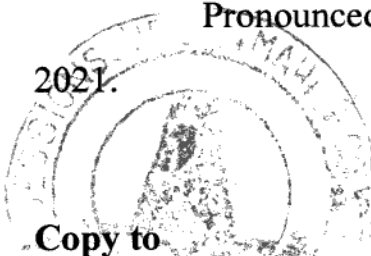
b) that the petitioner shall appear and sign before this Court daily twice viz 10.00 a.m and 5.00 pm until further orders.


c) that the petitioner shall co-operate with the police for investigation.

d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 1<sup>st</sup> day of April

2021.



  
Sessions Judge,  
Mahila Court, Perambalur.

Copy to

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, Kunnam,  
Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,  
Sessions Judge,  
Mahila Court, Perambalur.**

**Thursday this the 1<sup>st</sup> day of April, 2021**

**E. Bail No.260/2021**

Ajithkumar (Age 27/2021),  
S/o. Ramachandran,  
Nagalkuzhi Village,  
Sendurai Taluk, Ariyalur District.

... Petitioner/Accused.

-VS-

Inspector of Police,  
All Women Police Station,  
Perambalur.  
Crime No.2/2021.

... Respondent/Complainant.

Offences U/Ss. 366, 363 of IPC, sec 5(l) r/w 6 of Pocso Act  
and 9 Child Marriage Act 2006.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. R. Raja Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.2/2021 on the file of All Woman Police Station for the alleged offences U/Ss. 366, 363 of IPC, sec 5(l) r/w 6 of Pocso Act and 9 Child Marriage Act 2006.

2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 366, 363 of IPC, sec 5(l) r/w 6 of Pocso Act and 9 Child

Marriage Act 2006. Hence a case has been registered against the petitioner.

3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. The above petitioner is not involving the above offence. If he released he will not evade trail and he will not tamper any witness. Therefore Petitioner Counsel prays to grant bail to the petitioner.

4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. 366, 363 of IPC, sec 5(1) r/w 6 of Pocso Act and 9 Child Marriage Act 2006 and the accused was arrested and remanded on 03.02.2021. Further it is submitted that strongly objected to the granting bail to this accused. The investigation is not completed. If he released on bail and he will tamper the witnesses. Therefore, bail cannot be granted to this petitioner at this stage and prays for dismissal of this petition.

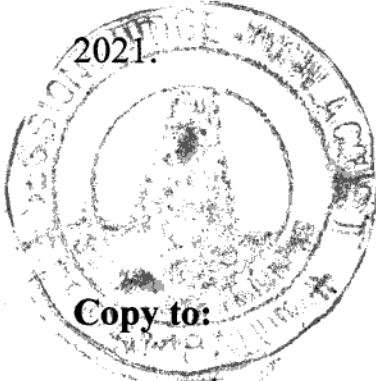
5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.


6. Records on hand are perused. The Special Public Prosecutor strongly objected to release the accused on bail and also stated that the investigation is not completed. It would not be proper to release the accused at this stage.

7. Taking into consideration of the facts and circumstances of the case and the strong objection raised by the prosecution and investigation is not completed, this court is not inclined to grant bail to this petitioner.

Therefore this bail petition is dismissed.

Pronounced by me through E bail, this the 1<sup>st</sup> day of April



  
Sessions Judge,  
Mahila Court, Perambalur.

11/4/2021

**Copy to:**

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, All Woman Police Station, Perambalur.
3. The Advocate for the petitioner.